

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 305

IA-36/2024

IN

IB-34(ND)/2022

IN THE MATTER OF:

M/s. Intec Capital Ltd.

.... Petitioner/Applicant

Vs.

M/s.Vijay Kumar Singh

.... Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 19.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the FC : Mr. Prashant Chari, Mr. Manish Kumar, Advs.

For the Intervener : Mr. Sanjay Jain, Adv.

For the RP : Ms. Shivani Jaiswal, Adv.

For the Respondent : Ms. Atulika Ghawana, Adv.

ORDER

IA-36/2024

Written submissions of Personal Guarantor are on record.

Order reserved.

-Sd-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**

Ajay